

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.7703-7704/2021

(Arising out of impugned final judgment and order dated 27-04-2021 in CRLP No. 2844/2021 and Order dated 20-05-2021 in IA No. 1/2021 passed by the High Court for the State of Telangana at Hyderabad)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

NARENDER KUMAR PATEL @ NARENDRA KUMAR PATEL

Respondent(s)

(FOR ADMISSION)

Date : 15-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. S.V. Raju, ASG  
Ms. Neela Gokhale, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Sandeep Mahapatra, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Ritwiz Rishabh, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. S.V. Raju, learned Additional Solicitor General appearing for the Central Bureau of Investigation and carefully perused the material available on record.

Let notice be issued in the matters.

Dasti service, in addition, is permitted.

The Registry is directed to list these matters after service is complete on the sole Respondent – accused.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)